

**GOVERNMENT OF INDIA
CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:4370
ANSWERED ON:20.12.2011
FUNDING TO AUTONOMOUS ORGANIZATIONS
Swamygowda Shri N Cheluvarya Swamy

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government has amended the funding pattern to its autonomous organizations working in the field of culture;
- (b) if so, the details thereof;
- (c) whether Government has taken the views of various autonomous organizations before finalizing such amendments;
- (d) if so, the details in this regard; and
- (e) the manner in which the Government proposes to check the effectiveness of such changes?

Answer

MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA)

(a), (b), (c) & (d) Yes, Sir. In order to enable the Autonomous Organizations to plan their activities / programmes well in advance and to facilitate a better expenditure management, the pattern of release of funds has been amended and from 2010-11, the funds are being released in two installments of 75% and 25% each. The amended procedure for release of funds to the Autonomous Organization is strictly in conformity with the provisions of General Financial Rules, 2005. The issue of liberalization of release of funds to the Autonomous Organizations was revisited on the basis of the concern expressed by various organizations from time to time, regarding the then existing practice of releasing the funds in three installments of 40:30:30.

(e) Ministry of Culture has advised all Autonomous Organizations to ensure that expenditure from the grants should be incurred only on such item / project / scheme that have been approved by the Competent Authority. Further, in order to avoid overspending or parking of funds, the Autonomous Organizations have been asked to ensure an even flow of expenditure throughout the year to ensure that the funds are utilized optimally and lumpy expenditure is avoided at the end of financial year.